

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:948  
ANSWERED ON:25.11.2009  
MINING LICENCE TO PRIVATE COAL COMPANIES  
Pandey Shri Ravindra Kumar

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government proposes to issue licence to Private Coal Companies for mining of coal in the country;
- (b) if so, the details thereof alongwith the details of such companies;
- (c) the total land acquired by Coal India Limited (CIL) and its subsidiaries during the last three years and the current year;
- (d) if so, the details thereof, company-wise and subsidiary-wise;
- (e) the details of compensation and appointments given to the displaced persons/farmers by the CIL, company-wise and state-wise during the above period;
- (f) whether some private companies have not provided any compensation/employment to farmers whose land has been acquired for mining of coal; and
- (g) if so, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMETATION (SHRI SHRIPRAKASH JAISWAL)

(a) & (b) As per the extant statutes, private companies are eligible to get prospecting license and mining lease of coal and lignite blocks for captive use in the specified end uses such as iron and steel, power, cement, syn-gas and coal liquefaction.

(c) & (d) As informed by Coal India Limited (CIL), total land acquired by subsidiary companies during the last three years and the current year are furnished in the following table:

Company	Total land acquired during the last three years and current year (area in hectare)
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Eastern Coal fields Limited (ECL) 220.00

Bharat Coking Coal Limited (BCCL) 53.33

Central Coal fields Limited (CCL) 0.00

Northern Coal fields Limited (NCL) 97.33

Western Coal fields Limited (WCL) 1970.657

South Eastern Coalfields Limited (SECL) 723.688

Mahanadi Coal fields Limited (MCL) 1916.305

Total 4981.31

(e): As informed by CIL, the details of compensation and appointments given to the displaced persons/farmers by the CIL, company-wise and state-wise during the above period are given below:-

Company/State	2006-07	2007-08	2008-09	2009-10 (Sept./Oct.)
	Employment	Compensation	Employment	Compensation
	(Rs.lakh)	(Rs.lakh)	(Rs.lakh)	(Rs.lakh)

ECL (WB/JHK)	90	268.32	129	67.98	129	41.64	59	08.00
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BCCL (WB/JHK)	23	373.55	20	2.42	57	151.11	6	NIL
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CCL (JHK)	05	220.00	19	445.39	223	141.38	134	67.84
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WCL (MAH)	24	397.81	61	334.35	89	108.25	58	731.69
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SECL (MP/CHH)	133	2956.68	160	4227.75	223	1064.56	225	-
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MCL (ORISSA)	545	11335.75	497	5234.07	846	9239.57	-	-
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NCL (MPZUP)	NIL	346.29	01	99.38	23	22.79	27	163.37
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NEC (ASSAM)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
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**NB:**  
WB-West Bengal, JHK-Jharkhand, MAH-Maharashtra, CHH-Chhattisgarh, MP- Madhya Pradesh, UP-Uttar Pradesh

(f) & (g): The responsibility of providing compensation/employment to farmers whose land has been acquired for mining of coal lies with the concerned allottee private company in consultation with the State Government as per their land acquisition and Resettlement and Rehabilitation (R&R) policy.